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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

O A No.881 of 1993

Shri R P Singh

...

Applicant

Versus

Union of India & others ...

Respondents

Hon'ble Mr K Obayya - A M

Hon'ble Mr A K Sinha - J M

(By Hon'ble Mr K Obayya- A M)

Heard Shri N N Lahiri, learned counsel for the applicant on admission.

2- The applicant who is working as Head Clerk under respondent no.2 on deputation from Sr. D.M.E.(C. & W.) has approached the Tribunal challenging the suspension vide order dated 23.04.92(Annexure A-1) and also the disciplinary proceeding. It would appear that the charge-sheet was served on the applicant (Annexure A-3) dated 07-10-92 and the enquiry proceeding was started. It is contended by the applicant that the respondents are taking long time in completion of enquiry. The applicant has also prayed that his defence helper shall be continued.

3- As the disciplinary proceeding is still pending and the enquiry has not been concluded, we consider that the application can be disposed of by suitable direction to the respondents to conclude the enquiry and pass orders considered appropriate. Accordingly, we direct the respondents to conclude the enquiry within three months and there

after pass appropriate order within one month from the date of receipt of the copy of this order. The pleas raised by the applicant for considering his defence assistant shall also be considered and such facility given as provided in the Rules. In case the orders are not passed within the time stipulated, the applicant would be entitled for reinstatement and the suspension is deemed to have been revoked. The applicant should co-operate with the authorities in the enquiry.

4- The application is disposed of with the direction as above at the admission stage itself, with no order as to costs.

Adarsh Kumar, Dehra
MEMBER (J)

Rakesh
MEMBER (A)

DATED: 30th June, 1993

(IS)